

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9922/2009

(Arising out of impugned final judgment and order dated 11/04/2008 in MFA No. 12422/2006 passed by the High Court Of Karnataka At Bangalore)

KARNATAKA NEERAVARI NIGAM LTD.

Petitioner(s)

VERSUS

SHIVAPUTRAPPA SHIDDAYYA MATHAPATI&amp; ORS.

Respondent(s)

(office report for directions)

Date : 13/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA  
[IN CHAMBER]For Petitioner(s) Mr. Darpan K.M., Adv.  
Mr. Naveen R. Nath, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Two weeks' time is granted for filing proper application for appointment of guardian of Lrs. of deceased respondent no.2 (b).

(SUMAN WADHWA)  
AR-cum-PS(H.S. PARASHER)  
COURT MASTER